

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (IB) No. 37/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Small Industries Development Bank of India -Vs- Mohammad Nooruddin Amin & Anr.
Under Section	95 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Ramachandra Panigrahy, Adv.

For Respondent (s) Mr. Subhajeet Sahoo, Adv.

ORDER

Ld. Counsel Mr. Ramachandra Panigrahy appeared for petitioner/financial creditor. Ld. Proxy Counsel Mr. Subhajeet Sahoo appeared for the respondent/personal guarantor. There is no representation for the RP. RP has not filed the hardcopy of the report till date and the respondent has also not filed the hardcopy of the objection with the registry. Hence, a week time is granted to the RP as well as to the respondent to file the hardcopy in the registry. Further, the counsel Mr. Ramachandra Panigrahy represented that till date copy of the objection of the respondent/personal guarantor not served upon him. Respondent counsel is directed to serve the hardcopy of the objection to the applicant. List the matter on 30.04.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)